

(P.M.)
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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

Registration O.A. No. 1039 of 1987.

2 Narendra Kumar
~~Narendra Kumar~~ Applicant.

Versus.

Union of India & others ... Respondents.

Hon. G.S. Sharma, J.M.
Hon. N.V. Krishnan, A.M.

In this original application under section-19 of the Administrative Tribunals Act 1985, filed on 29.10.1987, the applicant has prayed that the results declared by the Railway Service Commission, respondents No.2 of certain categories of Class-III posts in past on 25.9.83 and 21.2.84 be quashed.

The short question arising for determination in this case before us is whether the petition is within time. We are of the view that as the impugned results were declared more than a year before the presentation of this petition, the petition filed by the applicant is beyond the time prescribed by section 2(3) of the A.T Act. Similar view was taken by a Bench of this Tribunal in the similar case O.A. No.678 of 1987

Narain Chand Vs. Railway Board and others and the other connected cases decided on 17.8.88. The learned counsel for the applicant has been heard and he is unable to distinguish the present case from the said cases. We accordingly hold that this petition is time barred.

The petition is accordingly dismissed as time barred.

Member (A)

Member (J)

Dated: 4th July, 1989.
brc/